



The Sikkim Online Gaming (Regulation) Amendment Act, 2009

Act 7 of 2009

Keyword(s):

Online Gaming, Regulation, Game

Amendment appended: 20 of 2011

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In partial modification of Notification No.258/105/NREGA/RM&DD/09-10 dated 27/07/2009, the following officers of Rural Management and Development Department and UD&HD Department are included in the Departmental Selection Committee constituted for selection of Works Manager (Livelihoods), Works Manager (Civil), M&E Coordinator, IT Manager, Grievance Redressal Coordinator and IEC Coordinator on contract basis under NREGA, RM&DD:-

1. Shri S.K. Pradhan, Joint Secretary-I /RM&DD.
2. Shri Anil Raj Rai, Joint Secretary /UD&HD.

By Order

Sd/-
(A.K. Ganeriwala), IFS
Secretary to the Government of Sikkim
Rural Management & Dev. Department
Gangtok

SIKKIM
GOVERNMENT  GAZETTE
EXTRAORDINARY
PUBLISHED BY AUTHORITY

GANGTOK

THURSDAY 20TH AUGUST, 2009

No: 309

**GOVERNMENT OF SIKKIM
LAW DEPARTMENT
GANGTOK**

No. 7/LD/P/2009

Date: 19.08.2009

NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received the assent of the Governor on 4th day of August, 2009 is hereby published for general information:-

THE SIKKIM ONLINE GAMING (REGULATION) AMENDMENT ACT, 2009

(Act No. 7 of 2009)

AN

ACT

to amend the Sikkim On-line Gaming (Regulation) Act, 2008 (23 of 2008).

Be it enacted by the Legislature of Sikkim in Sixtieth Year of the Republic of India as follows:-

Short title and commencement 1. (1) This Act may be called the Sikkim On-line Gaming (Regulation) Amendment Act, 2009.

(2) It shall come into force at once.

Amendment of Section 2. 2. In section 2 of the Sikkim Online Gaming (Regulation) Act, 2008 (hereinafter referred to as the principal Act),-

(a) in clause (e), after the words and figure “Registration of Companies Act, Sikkim 1961”, the words and figures “or the Companies Act, 1956 (Central Act No.1 of 1956), as the case may be” shall be inserted;

(b) in clause (g), after the words “online gaming”, the words “or Sports Gaming” shall be inserted;

(c) in clause (k), for the word “lottery”, the words “on-line gaming or Sport Gaming” shall be substituted;

(d) in clause (l), for the letter and word “a lottery”, the words “an on-line gaming or Sport Gaming” shall be substituted;

(e) after clause (n), the following clause shall be added, namely:-

“(na) “ prescribed” means prescribed by rules made under this Act;”

Amendment of Section 5. 3. In sub-section (1) of section 5 of the principal Act, for the words “Tourism Department”, the words “Finance, Revenue and Expenditure Department” shall be substituted.

Amendment of Section 10, Section 13 and Section 16. 4. In sub-section (3) of section 10, section 13 and sub-section (1) of section 16 of the principal Act, after the words “on-line Games”, the words “and Sports Gaming” shall be inserted.

Amendment of Section 17. 5. In sub-section (2) of section 17 of the principal Act, for the words “such sub-section”, the words, figure and brackets “sub-section (1)” shall be substituted.

Amendment of 6. In section 23 of the principal Act,-

Section 23. (a) in sub-section (1), the words “and subject to the condition of previous application” shall be omitted;
(b) in sub-section (2), in clauses (iii), (iv), (vi), (vii) and (viii), after the words “On-line Game” and “On-line Gaming” whenever they occur, the words “and Sports Gaming” shall be inserted.

By Order

R.K. PURKAYASTHA (SSJS)

LR-cum-SECRETARY

Law Department

SIKKIM

GOVERNMENT



GAZETTE

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Gangtok

Monday 23rd January, 2012

No.21

GOVERNMENT OF SIKKIM
LAW DEPARTMENT
GANGTOK

No.20/ LD/ P/ 11

Date: 11/01/2012

NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received the assent of the Governor on 2nd Day of January, 2012.

THE SIKKIM ONLINE GAMING (REGULATION) AMENDMENT ACT, 2011 (ACT NO. 20 OF 2011)

AN
ACT

further to amend the Sikkim Online Gaming (Regulation) Act, 2008 (23 of 2008).

BE it enacted by the Legislature of Sikkim in the Sixty-second Year of the Republic of India as follows :-

**Short title and
Commencement**

1. (1) This Act may be called the Sikkim Online Gaming (Regulation) Amendment Act, 2011.
(2) It shall come into force at once.

**Amendment of
section 2.**

2. In the Sikkim Online Gaming (Regulation) Act, 2008 (hereinafter referred to as the principal Act), in section 2, after clause (b), the following clause shall be inserted, namely:-

“(bb) “Authority” means and includes such body consisting of such officials both technical as well as administrative and legal as may be constituted by the State Government.”

**Insertion of
section 12 A
after section 12.**

3. In the principal Act, after section 12, the following section shall be inserted, namely:-

“12 A. Appeal against order of the Authorized Officer.

- (1) Any person aggrieved by an order of the authorized officer may prefer an appeal to such officer not below the rank of Secretary to the State Government as the State Government may by notification appoint under clause (b) of section 2.
- (2) Subject to the provisions of sections 4 to 9 and 12, an appeal shall lie from every order of the Authorized Officer under the Act to the Appellate Authority appointed by the Government under sub - section (1).
- (3) Every such appeal shall be preferred within 60 (sixty) days from the date of communication of the order.
- (4) The appellant shall have a right to appear through a counsel and the Authorized Officer and Department may be represented by such officer or person or a counsel as the Government may appoint.
- (5) On the receipt of any such appeal, the Appellate Authority shall give the appellant and respondent a reasonable opportunity of being heard and after making such inquiry as it deems proper, dispose of the appeal for reason to be recorded.
- (6) The proceeding before the Appellate Authority shall be completed within four months of its institution.”

***Insertion of
section 12 B***

4. In the principal Act, after section 12 A, the following section shall be inserted, namely:-

“12 B. Authority for overseeing online gaming etc.

The Authority constituted by the State Government under clause (bb) of section 2 shall oversee and regulate the functions of gaming Organizations/Companies involved in on-line games and sports.”

**R.K. Purkayastha, SSJS
L.R -cum-Secretary,
Law Department.**

File No. 16 (82) LD/77-12